

wanted certain action to be taken, but the Vice-Chancellor could not make up his mind about it. So, it is not a question of mobility. Round about the Jadavpur University, there is the Jadavpur Police Station and the Police were called in. So, the police were getting ready. As far as the mobility of the Police force was concerned, there was no difficulty. The difficulties arose from other things.

As far as the students are concerned, in this matter, as I said, the Police can certainly make concerted effort and they can take sufficiently firm action—mere police action may not suffice. I think we will have to make an all-out effort. It is a question of educating them properly as far as the political issues and the national issues are concerned. That is a major question. We will have to see that all those political parties which are taking extreme views are controlled and regulated; that can be done not merely by governmental action; certain other action also will have to be taken. As Shri Samar Guha said, the majority of students of the Jadavpur University are still not affected by this. It is a good sign. They are protesting. They will have to be given some strength. That is another way of looking at it.

SHRI S. S. KOTHARI :—My last question has not been answered. What steps are the Government taking to weed out those elements, who have commitment to political parties, from within the administration?

SHRI Y. B. CHAVAN : I think I have mentioned it.

MR. SPEAKER : He is talking about weeding out certain people.

AN HON. MEMBER : Is it relevant? (Interruption).

SHRI BAL RAJ MADHOK (South Delhi) : Sir, how can you separate the development in Jadavpur University from the general atmosphere in West Bengal? What is relevant and what is irrelevant in this context? I must say everything is relevant here.

SHRI Y. B. CHAVAN : Lest, I may be charged that I am answering irrelevant questions, I was looking at the Chair to get directions from the Speaker. I am prepared to answer any question, as far as I am concerned.

About weeding out people, normally, it is our desire to see that no Government servant acts in collusion or in collaboration with any political party. Our general rules are that no Government servant should be connected with any political party. If we get any information and the necessary evidence about it, we will certainly take action against the Government servants concerned.

12.24 hrs.

PAPERS LAID ON THE TABLE

Annual Report of the National Research Development Corporation of India

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (2) A statement (Hindi and English versions) showing reasons for delay in laying on the Table the Audit Report on the accounts of the National Council of Educational Research and Training for the year 1967-68, in pursuance of objection raised in the House on the 13th March, 1970.
- [Placed in Library. See No. L T-3219/70]

High Court Judges (Amendment) Rules 1970

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table a copy of the High Court

[Shri Vidya Charan Shukla]

Judges (Amendment) Rules, 1970, published in Notification No. G. S. R. 497 in Gazette of India dated the 28 March, 1970, under sub-section (3) of section 24 of the High Court Judges (Conditions of Services) Act, 1954. [Placed in Library. See No. LT-3220/70]

Delhi Motor Vehicles (Fourth Amendment) Rules 1969

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table a copy of the Delhi Motor Vehicles (Fourth Amendment) Rules, 1969 (Hindi and English versions) published in Notification No.F. 3 (49)/69—Tpt. in Delhi Gazette dated the 16th March, 1970 under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-3221/70].

13.25 hrs.

**DEMANDS FOR GRANTS (1970-71)—
Contd.**

**Ministry of Steel and Heavy
Engineering—Contd.**

MR. SPEAKER : The House will now take up further discussion on the demands for Grants under the control of the Ministry of Steel and Heavy Engineering.

The House stands adjourned for lunch till 2.30.

13.26 hrs.

The Lok Sabha adjourned for Lunch till half past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at Thirtyfive Minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER in the Chair]

**DEMANDS FOR GRANTS, 1970-71—
Contd.**

**Ministry of steel and Heavy
Engineering—Contd.**

MR. DEPUTY SPEAKER : Shri K. P. Singh Deo.

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, मुझे एक बहुत ही आवश्यक निवेदन करना है। जैसा कि आप जानते हैं कि बिहार की असेम्बली ने बिहार कौंसिल को समाप्त करने का प्रस्ताव पास किया है जिस पर वहाँ के कांग्रेसी सदस्यों ने भी वोट किया था। लेकिन अब खबर लगी है कि कौंसिल को रखने के लिए षडयन्त्र किया जा रहा है। वहाँ से रूजिंग कांग्रेस पार्टी के लोग यहाँ आये हुए हैं और उनका प्रतिनिधि मंडल कल गृह-मंत्रों से मिला था। तो मैं जानना चाहता हूँ कि फिर जनतन्त्र का मतलब क्या है? मैं आपके जरिए से इस तरह के तरीके का विरोध करता हूँ और चाहूँगा कि सरकार इसके बारे में यहाँ पर अपना बयान दे। मैंने इस सम्बन्ध में कार्लिंग अटेंशन और शार्ट नोटिस क्वेश्चन भी दिये थे लेकिन उनको स्वीकार नहीं किया गया। इसलिए मैं आपकी माफत सरकार के पास यह खबर पहुँचाना चाहता हूँ।

MR. DEPUTY SPEAKER : You had your say. Shri K. P. Singh Deo.

SHRI K. P. SINGH DEO (Dhenkanal) : Mr. Deputy-Speaker, Sir, in the limited time at my disposal, it is not possible to do justice to such a vast and important subject of steel and heavy engineering. But I will do my best to highlight some of its important aspects.

We have been asked to sanction about Rs. 89,27,03,000 for the financial year ending 31st March, 1971. This is quite a tidy sum of money by any standard and, specially for our country, it is quite a substantial sum. Before sanctioning it, it is imperative on our part that we should critically examine the performance and the functioning of the